

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION (PIL) NO: 55 OF 2024

Between:

Mir Ahmed Khan, S/o Late Mir Abid Ali Khan Ahmed, Age. 48 years, Occ. advocate, R/o. H.No. 16-2-751, Saidabad Colony, Hyderabad submits that I am the resident of Saidabad Colony, Hyderabad.

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue, Secretariat, Hyderabad.
2. The Collector, Hyderabad District, Lakdi ka pul, Hyderabad.
3. The Revenue Divisional Officer, Saidabad Mandal, Hyderabad.
4. The Commissioner, GHMC, Having office at GHMC Office, Tank Bund Road, Hyderabad.
5. The Zonal Commissioner, GHMC, South Zone, having office at Phool Bagh, Hyderabad.
6. The District Registrar, Stamps and Registration, Hyderabad District, Erragadda, Hyderabad.
7. The Sub Registrar, Stamps an Registration, Azampura, Hyderabad.
8. The Asst City Planner, Circle No. 6 GHMC, Malakpet, Saidabad Colony, Hyderabad.
9. P. Shylesh Narayana, S/o Late P. Satyanarayana, Aged about 55 yrs., Occ. Business, R/o H.no. 2-1-566, Shanker Matt, Nallakunta, Hyderabad-500044.
10. Mohd Abdul Sami, S/o Mr. Mohd Jahangir, Aged about 49 yrs., Occ. Business, R/o H.no. 16-2-851/A/12, Ameen Colony, Saidabad, Hyderabad. 500059.
11. Mohammed Taher Shareef, S/o Mr. Mohammed Ismail Shareef, Aged about 47 yrs., Occ. Business, R/o H.no. 17-3-186/41, Imambada, Charminar, Hyderabad.
12. Mohd Ather Ahmed, S/o Not Known to the Petitioner, Occ. construction business, R/o C/o 16-2-851/A/12, Ameen Colony, Saidabad, Hyderabad. 500059.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order or direction more particularly in the form of Writ of Mandamus, declaring the proceedings No. B/944/2016, thereby approving the

sale of government land under survey number 32/1, bearing house number 16-1-27 (New number 16-1-27/G), admeasuring 330 sq. yards, situated at Saidabad, Hyderabad in favour of the respondent No. 9, as illegal, in violation of GOMs No. 92, dated 26/5/2016, and tainted with fraud, unconstitutional. Consequently this Honourable Court may be pleased to order cancellation of conveyance vide document No. 2134 of 2023, dated 21/3/2023 in favour of the respondent NO.9, and subsequent ratification deed vide document No. 2176 of 2023, dated 21/3/2024, in favour of respondents No. 10 and 11 and direct the Revenue officials to take over the possession immediately and forthwith.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No. 4 and 5 to immediately stop all construction activities in respect of land under survey number 32/1, bearing house number 16-1-27 (New number 16-1-27/G), admeasuring 330 sq. yards, situated at Hyderabad.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No. 6 and 7 to enter the property bearing house number 16-1-27 (New number 16-1-27/G), admeasuring 330 sq. yards in survey number 32/1, situated at Saidabad Village and Mandal, Hyderabad in prohibition list under Section 22-A of the Indian Registration Act, 1908.

Counsel for the Petitioner: SRI MOHAMMAD ADNAN

**Counsel for the Respondent Nos.1 TO 3,6 & 7: SRI MURALIDHAR REDDY
KATRAM, GP FOR REVENUE**

**Counsel for the Respondent Nos.4,5 & 8: SRI D.BALU FOR SRI RAVI
MAHENDER, SC FOR GHMC**

Counsel for the Respondent Nos.9 TO 12: ---

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION (PIL) No.55 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammad Adnan, learned counsel for the petitioner.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.1 to 3.

Mr. D.Balu, learned counsel representing Mr. Ravi Mahender, learned Standing Counsel for Greater Hyderabad Municipal Corporation for the respondents No.4, 5 and 8.

2. Learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition with the liberty to the petitioner to file a fresh writ petition.

3. Accordingly, the writ petition is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. One CC to SRI MOHAMMAD ADNAN, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI RAVI MAHENDER, SC FOR GHMC [OPUC]
4. Two CD Copies

PSK.

GJP *Kg*

HIGH COURT

DATED:24/12/2024

ORDER

WP(PIL).No.55 of 2024



**DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS**

*7 copies
for
8/1/25*